

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 276 of 2020**

**IN THE MATTER OF:**

**Sanjay Lamba**

**...Appellant**

**Versus**

**Union Bank of India & Anr.**

**...Respondents**

**Present:**

**For Appellant: Mr. Krishnendu Datta, Sr. Advocate with Mr. Kumar Anurag Singh, Mr. Ishaan Mukherjee, Mr. Sowmya Saikumar, Mr. Upinder Singh and Mr. Ankush Chattopadhyay, Advocates.**

**For Respondents: Mr. Vivek Kohli, Ms. Malvika Jain, and Mr. Somyashree, Advocates for R-1.  
Mr. Aman Anand, Mr. Bilal Ali, Mr. Sandeep Bhuraria, Advocates with Mr. Pawan Trivedi, IRP for R-2.  
Ms. Ridhima Sethi, UBI, Chief Manager Legal**

**ORDER**

**(Through Virtual Mode)**

**27.11.2020:** Since a similar issue is involved in another appeal in which order has been reserved, let this appeal be posted for hearing on **18<sup>th</sup> December, 2020 at 12:00 Noon.**

The Corporate Insolvency Resolution Process against the Corporate Debtor shall be subject to outcome of this appeal.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Shreasha Merla]  
Member (Technical)**

*am/gc*